

**GOVERNMENT OF INDIA
WATER RESOURCES
LOK SABHA**

UNSTARRED QUESTION NO:3195
ANSWERED ON:09.12.2009
IRRIGATION PROJECTS IN BIHAR AND RAJASTHAN
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Will the Minister of WATER RESOURCES be pleased to state:

- (a) the details of the irrigation projects in the States of Bihar and Rajasthan under Accelerated Irrigation Benefit Programme (AIBP) which have since been completed;
- (b) the present status of ongoing projects in these States, State-wise;
- (c) the reason for delay in completion of these projects; and
- (d) the action taken by the Government for timely completion of the projects?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT H. PALA)

(a) The following projects of Bihar and Rajasthan have been reported as completed under the Accelerated Irrigation Benefits Programme (AIBP):

BIHAR RAJASTHAN

1	Bilasi Reservoir Modernization	1	Jaisamand
2	Upper Kiul	2	Chhapi
3	Orni Reservoir	3	Panchana
4	Sone Canal Modernization	4	Gambhiri Modernization
5	Bisalpur		
6	Chauli		
7	Mahi Bajaj Sagar		

(b) The following projects are ongoing project of Bihar and Rajasthan under AIBP:

BIHAR RAJASTHAN

1	Western Kosi Canal St-II	1	Indira Gandhi Project
2	Durgavati	2	Narmada Canal

3	Batane	3	Modernization of Gang canal
4	Punpun Barrage		
5	Restoration of Kosi Barrage		

(c) & (d) Irrigation is a State subject and planning, execution and funding including the priority of execution of the irrigation projects is within the purview of the concerned state governments. Normally, the project completion gets delayed due to land acquisition problems which is growing day by day, resettlement and rehabilitation problems, contractual problems, litigation, geological surprises, forest clearance problems in old projects under AIBP (now-a-days, techno economic clearance to the projects is not accorded until all the requisite clearances are obtained by the state governments) and due to works in irrigation projects to be taken up by outside agencies such as Railway Crossing, Road Crossing, shifting of gas pipe line, shifting of electrical lines, law and order problems such as naxalite problems, opposition of the people to the project additional components of the project included in the AIBP by the State Governments, short working seasons in hilly and north eastern states etc.

In order to ensure timely completion of the projects, the Ministry of Water Resources and Central Water Commission has stepped up its monitoring. Secretary (WR) and Commissioner (PR) are monitoring performance of ongoing AIBP projects by convening meeting with high level officers of the state governments. Since December 2006, the Memorandum of Understanding (MOU) to be signed by the state governments with the Central Government contains year wise physical targets of the potential creation under AIBP till its completion. The guidelines provides that if physical targets of potential creation in the year is not achieved, the next installment of grant under AIBP will be released only on achievement of physical target by the state governments. The MOU also provides for target date of completion of the projects. However, in exceptional cases where delay in execution of projects is beyond the control of the state governments, extension of time is required to be sanctioned after the state governments provides full justification for delay in completion of the project.